

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-320
IB-1630/(ND)/2019

IN THE MATTER OF:

Abhinav Marwah

Vs.

Today Homes

....Applicant

....Respondent

SECTION

Under Section 7 of IBC, 2016

Order delivered on 08.11.2019

CORAM:

MS. INA MALHOTRA

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

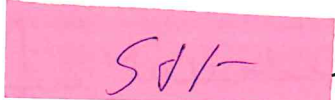
For the Applicant :

For the Respondent :

ORDER

CIR Process has already been initiated vide order dated 31.10.2019 in IB-2130/2019 in the matter of **Bynacon Projects Pvt. Ltd. Vs. Today Homes and Infrastructure Pvt. Ltd.** In view of the same this petition has become infructuous. The claimant herein is at liberty to file the claim before the IRP so appointed. In the event of the CIR Process being terminated for the reasons whatsoever, the petitioner would be at liberty to seek restoration of the present petition. Disposed off accordingly.


(SUMITA PURKAYASTHA)
MEMBER (T)


(INA MALHOTRA)
MEMBER (J)